

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 135**  
**(IB)-953(PB)/2018**

**IN THE MATTER OF:**

Punjab National Bank	....	Applicant/petitioner
v.		
M/s. Hanung Toys and Textiles Ltd.	....	Respondent

**Order under Section 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 08.01.2020**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the RP	-	
For the Respondent		Mr. Sankari Mishra, Adv.

**ORDER**

Ld. Counsel for the corporate debtor has handed over the copy of the Hon'ble Supreme Court dated 18.12.2019 wherein permission to file application Special Leave Application and stay of further proceedings has been ordered. A copy of the order is placed on record. In view of the same matter is adjourned sine die.

— sd —

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

— sd —

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

08.01.2020  
Ritu Sharma